

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:210

ANSWERED ON:04.08.2015

National Commission for Backward Classes

Mahendran Shri C.;Natterjee Shri J. Jayasingh Thiyagaraj

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the mandate of the National Commission for Backward Classes (NCBC);
- (b) whether the Government has any proposal to grant constitutional status to the National Commission for Backward Classes (NCBC) at par with the National Commission for Scheduled Castes and the National Commission for Scheduled Tribes and if so, the details thereof;
- (c) the number of castes, sub-castes, communities etc. notified in the Central List of OBCs based on the advice tendered by NCBC as on March, 2015, State-wise; and
- (d) the extent to which the NCBC has achieved its objectives since its inception in 1993?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI THAWAAR CHAND GEHLOT)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 210 TO BE ANSWERED ON 04.08.2015.

(a) As per NCBC Act 1993, Section 9(1) the Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate.

(b) No.

(c) The details are at Annexure - I.

(d) The NCBC has achieved its objectives to a great extent since it has been functioning as per its mandate laid down in the NCBC Act, 1993.